30/100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

OH No. 215 196	7,	
	LE L	Applicant(s) Respondent(s)
		Advocates for the applicant(s) Advocates for the Respondent(s)
Office Notes	l Date	Courts Orders
this application is in	16.10.96	
c. F. of Rs. 50/- deposited vide		Mr M. Chanda for Dr N.K. Singh, confor the applicant.
Dated .2.3 -5-96 Dy. Registrar.	nkm M	
There are pluvel medies in étni 5A.	114.11.96	Learned counsel Dr N.K. Si for the applicant. Learned Sr C.G.S. Mr S. Ali for the respondents.
Defections remove	>, >,	In this application the application on the responsion to pay him, (1) Special (Duty) Alloward (2) Compensatory Allowance and (3) Deption Allowance. Perused the application

Learned Sr. C.G.S.C. for the respondents. To be listed for 14.11.96 as requested by admission on Mr M. Chanda for Dr N.K. Singh, counsel for the applicant.

Learned counsel Dr N.K. Singh for the applicant. Learned Sr C.G.S.C. Mr S. Ali for the respondents.

In this application the applicant: has prayed for a direction on the respondents to pay him, (1) Special (Duty) Allowance, (2) Compensatory Allowance and (3) Deputation Allowance. Perused the application and heard Dr Singh for admission. It appears that the applicant has not approached the competent authority of the respondents to grant him the reliefs he has sought in this application. Therefore, this application needs not be admitted at this stage, but it is disposed of with a direction to the applicant to submit representation to the competent authority of the respondents seeking the aforesaid relief.

the application Accordingly disposed with a direction to the applicant submit an appropriate representation 14.11.96

ents within one month from the date of receipt of this order and further that the competent authority of the respondents shall dispose of the representation, if any, to be submitted by the applicant within one month from the date of receipt of the representation. The applicant is at liberty to approach this Tribunal if he is aggrieved by the decision of the competent authority.

The application is disposed of accordingly.

Copy of the order may be furnished to the counsel for the parties.

Member

fl. eomogy order datid 17.11.96. MA/11/96.

nkm

2011.96

St.

The parties, vide 2. No. 3947 to 3954 D, 412.96.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI

0.A. NO. 2/5/96.

K. Ananda Mohan Sinha ... APPLICANT

- Versus -

Union of India and others

... RESPONDENTS

Chanda Mohan Singha

DE

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Filed by -

A. Roshidough,
Advocate

copy have son

Monda Mohan Sighs

DETAILS OF THE APPLICATION

- 1. Particulars of the applicant and designation and office.
- 1. Sri K. Ananda Mohan Sinha,
 Son of Late K. Tochabi Singha,
 Village Wapokpi,
 P.O. Kaptanpur,
 District Cachar,
 Constable, Foreigner
 Regional Registration Office,
- 2. Particulars of :
 the Respondents.
- 1. The Union of India,
 represented by the Minsistry
 of Home Affairs, New Delhi.

Silchar.

- 2. The Joint Secretary, Government of India, Ministry of Home Affairs, New Delhi.
- 3. The Commissioner & Secretary to the Government of Assam(A) Department, Dispur, Guwahati-6.
- 4. Under Secretary to the Government of Assam,
 Home (A) Department,
 Dispur, Guwahati-6.

5. The Director General of Police, Ulubari, Guwahati-7, Assam.

3. Particulars of :
 the order against
 which this
 application is
 made:

This application is directed against the non-payment of SPECIAL DUTY ALLOWANCE, COMPENSATORY ALLOWANCE AND DEPUTATION ALLOWANCE as per norms and guides of the Central Government of India.

. Thande Mohan Sizka

4. Jurisdiction:

The applicant declares that the subject matter of the case is within the jurisdiction of this Hon'ble Tribunal.

5. Limitation:

The applicant further declares that the application is made within the Limitation prescribed in Section 21 of the Administrative Tribunal Act, 1985.

6. Facts of the case :

1. That the applicant is a citizen of India as such he is entitled to all the rights and privileges guaranteed by the Constitution of India.

(Ihanda Mohan Singha

- 2. That the applicant has been working as Constable under the office of the Director General of Police, Assam.
- 3. That in the implementation of the record reached between the Government of India on the one hand and the All Assam Students Union (AASU) and the All Assam Gana Sangram Parishad (AAGSP) on the other hand in regard to strengthening of the Government machinery for detecting of Bangladeshi Nationals who entered Assam between the period 1-1-66 and 24-3-71 (both days inclusive) as per provisions of the Foreigners Act, 1946 and the Foreigners (Tribunals) Order, 1964 and their registration with the special Foreigners Registration Officers of the respective districts, the Central Government sanctioned the creation of additional posts such as Special F.R.R.O. in the rank of S.P., Constable, Steno., Ministerial Assistants and Driver vide order No.14011/35/85-F.III Govt. of India, Ministry of Home Affairs, New Delhi dated 22.11.85.

A/1 is the above order dated 22.11.95.

4. That with the creation of Special F.R.R.O. the applicant was transferred to F.R.R.O., Vide

(. Ananda Mohan Singha

A.I.G.P. (A) Assam, Guwahati M/No.FB/1/101/86/144 dated 30.9.88.

A/2 is the above order dated 30.9.88.

That the applicant states that while he is serving the office of the F.R.R.O. for all intents and purposes he has been an employee working under the Govt. of India. It is evident from the records that after the sanction of the posts by the Government of India the applicant's service has been placed at the disposal of the Central Government by the State Government of Assam and the applicant has become entitled to all the rights, privileges and benefits guaranteed to a Central Government Employee.

Central Government employee posted in one of the North Eastern States, namely Assam, he is entitled to the special benefits and allowances as a member of the Central service serving under the State Govt. i.e.within the State of Assam. As per the guidelines and directives issued by the Government of India from time to time the applicant is entitled to S.D.A. Deputation Allowance and Compensatory Allowance as the posts were created originally by the Government

of India and paid by the Central Government.

- 7. That the applicant states that he along with others pursued the authority for extending the same benefit to his category of employee but so far the same benefits have not yet been offered to them.
- the applicant is entitled to the benefits of
 Deputation Allowance, Compensatory Allowance and
 S.D.A. as member of the Central Government under
 the State Government i.e. within the State of Assam.
 The Government of Assam vide an office Memo.No.EEG12/84/32 dated 20.9.84 was pleased to grant the
 benefits of S.D.A. and deputation allowance @25%
 plus special compensatory allowance @5% to the
 members serving under the State of Assam, in pursuance
 of the Memo No.20014/3/83-E.TV dated 14.12.83 issued
 by the Government of India, Ministry of Finance,
 Department of Expenditure.

A/3 is the copy of the Memo. dated 20.9.84.

9. That the applicant states that the Deputy Inspector General of Police (A), Assam (DIGP) by a letter No.FA.VII-1/85 pt-1/189 dated 8.12.92 forwarded the names of employees belonging to the

category of the applicant to the Secretary to the Government of Assam, Home (A) Department, Dispur, Guwahati for payment of deputation Allowance and S.D.A. to FRRO's of Assam.

A/4 is the above letter dated 8.12.92.

. Iranda Moham Sizha

above in similar cases - belonging to the applicant's category of employee the benefits of the S.D.A.,

Compensatory Allowances and the Deputation Allowance have been given but the same benefits are not given to the applicant. Hence, the applicant has been denied the right under Article 14 of the Constitution of India.

Administrative Tribunal, Guwahati is pleased to allow similar application as claimed in this application. In O.A. No.66/94 (Sri Jugeswar Saikia - vs-Union of India and others) the Hon'ble Tribunal by Judgment dated 1.6.94 was pleased to direct the repondents to pay S.D.A. and deputation Allowance to the applicant (in the case) who belonged to the category of the present applicant i.e. U.B.C. serving in F.R.R.O.

A/5 is the above ZJudgment & Order dated 1.6.94 passed in O.A. No.66/94.

contd..p/8

. Ihanda Mohan Singha

7. Reliefs prayed for :

(1) That the Respondents be directed to pay the Special Duty Allowance, Compensatory Allowance and Deputation Allowance with effect from the date of his transfer and posting 30.9.88.

8. GROUNDS

- (1) That the applicant is to be treated equally with those who are similarly situated and as such he is entitled to the similar benefits/privileges.
- (2) That the actions of the Respondents are illegal and arbitrary being violative of Article 14 and 16 of the Constitution of India.
- (3) That at any rate non-payment or denial of S.D.A., Compensatory Allowance and Deputation Allowance is illegal.

9. Interim relief, if prayed for:

During pendency of the application the Respondents may be directed to pay the S.D.A., Compensatory Allowance and Deputation Allowance.

10. Details of the Remedies Exhausted:

The applicant declares that he has exhausted all the remedies available to him under the relevant provisions of law.

. Manda Mohan Singh

11. Matter Not Pending With any Other Court etc.

> The applicant declares that the matter is not pending in any Court or Tribunal.

12. Particulars of the Postal Order:

I.P.O. NO

Date of issue: 23.9.96

Payable at: Glo Guzhan

13. List of Enclosures:

As mentioned in the Index.

VERIFICATION

I, K. Ananda Mohan Singh, aged about 50 years serving in the office of Foreigner Regional Registration Office as Constable, applicant in this case, do hereby verify that the statements made in this application are true to my knowledge and belief and I have not suppressed any material fact.

X. Granda Mohan Singha SIGNATURE

Place: Gusta

- G

NO. 14011/35/65-F.III.

Govt. of India, Ministry of Home Affairs,
New Delhi, the 22nd November, 1 985.

To The Seey, to the Govt, of Assam, Home Deptt. Dispur.

Sub: Assam Felice - Age, by functions for the work connected with registration of Bangaladesh nationals who entered Assam during the period 1.1.66 to 24.5.71 - Sanction for creation of additional F.L.M.O's and ancillary staff.

Sir.

In implementation of the accord reached between the Govt. of India on the one hand and the All Assau Students Union (AASU) and the all Assau Gran Sangram Parishad (AAGSP) on the other hand in regard to strengthening of the Governmental machinery for detecting of Bongladesh nationals who entered Assau between the period 1.1.66 and 24.5.71 (both days inclusive) as per provisions of the Foreigners Act, 1946 and the Foreigners (Tribunals) Order, 1964 and their registration with the Special Foreigners Registration Officers of the respective districts, the Govt. of India hereby sanction the creation of the following additional posts in the scale and allowances applicable to the corresponding posts in Assau for the period from the posts are filled in upt 28th February, 1986 or till the need ceases, whichever is earlier.

Nan	ne of posts.		of posts each districts.	Total	number.
1.	Special FRRO in the rank of S.P.	. 1		18	
2,	Constable	1		36	
3.	Steno	2		18	
4.	Ministorial Asstt. (UDC)	1	•	18	1
5.	Driver	1		18	

2. Sanction of the Got. d Inds is also accomed for the pareless of 15 jeeps (one each for Special FRED) costing approximately R. 12.28 laklis.

Brown of Swin

Ctd....10

Acceptation Advocate.

In the first instance, the expediture on the above mentioned posts and purchase of jeep may hemet by the Sate Govt. of India to the State Govt. subsequently. The expenditure when re-imbursed will be debited as follows:-

Major Head 36(-F. Grants in aid to State Govt. E.I.

- Non plan Grants, E.I.(I) Other Administrative

Services - Payments to States for Administration of

Ventral Acts and Regulation - E.I.(I)(i). Registration
and Surveillance of Rereigners under Grant No. 49.

Other Administrative and General Services for 1985-86.

- 4. It is requested that while submitting budget proposals and claiming re-impursements on the above staff or purchase of jeeps a reference to this letter may please be made.
- 5. This issues with the concurrence of the Integrated Finance Division of the Ministry vice their U.O. No. S-567/Fin. III.DII 15 dt 1.11.86.

Yours faithfully, Sd/- H.S. Gaha

Under Secy. to the Govt. of India.

No. 14011/35/85-F.III do ted the 22nd Nov, 1985.

provo y m

Alles - C.

B. Joshann

Advocate.

Proceeding to

I to join the appointment of fransferd to FRRO.

F.R.R.O. Silchet. (1) Assam Guyahat. M/NO FB/1/101/86/144 Af-30.9.88

He has drawn pay as Const. at the rate of Rs. 610/- 0.0. a month, and acting allowance as ch. 615/- 5/R cho 26/- 1/R cho 80/- a month, less the deduction at the rate of Rs. 610/- the 198/0/- CPA Cho 61/- H.R.A. Cho 80/- C.A. Cho 20/- Kill Cho 60/- 198/- A.A. Cho 60/- Shown below upto 30-4-89

He made over charge of his duties on the five nonn of

No recoveries

-M.1557. H.8-5-89

The recoveries to draw noted on the reverse.

are to be made from the pay of this-Officer.

He is entitles to draw the following:He is also entitled to joining time for

The details of the Income-tax Super-tax recovered from him up to the date from the begining of the current year are noted on the reverse.

Date at Silchin
the/7/51987

Name and design that and of Office in which pay was last drawn.

Deduction -on account of G. P. F. Ata No - N/L-Gry. S. & Ro 20 + P. M.

* The words not required should be scored through with a pen.
To be filed in, in Office to which transferred.

assumed charge of his duties in my Office on the Noon of the 198 and pay of the appointment he fills in my Office is

Name & Designation of Head of Office to which transferred.

Date at

The 198

Contonor!

AD. 21.11.87.

ANNEXUREAS.

GOVT. OF ANSAM

FINANCE (ESTF.-A) DEFET.

NO. FEG. 12/84/32-A

Dated, Dipur the 28th Sept , 1984

OFFICE MEMORANDUM.

Sub: Grant of Spl. (Duty) Allowance to members of the all India Services.

The question of extending the benefits contained in the Govt. of India, Ministry of Finance, Deptt. of Expenditure Office Memorandum No.20014/3/83-E. PV dtd. 14.12.83 to the members of the all India Services of this state cadre has been under consideration of the State Govt. for some time past. After considering all aspects of the matter, the Govt. of Assam is pleased to order the grant of the benefit of the special (Duty) Allowance at the rate of 25% of basis pay subject to a ceiling of is. 400/- per menth to the members of the all India Services serving under the State Govt. Within the State of Assam.

The grant of the special (duty) allowance shall be subject to the following conditions:-

- The special (duty) allowance will be in addition to ay special pay and or deputation (duty) alloance already his drawn provided that the told of such special (duty) allowance plus special pay/deputation (uty) allowance shall not crossed to 400/- p.m.
- 2. The benefit of the special (duty) allowance will not be admissible these members of the all India services who have been exempted from paying income tax.
- The special (duty) allowance will not be admissible during period of leave/training beyond 15 days at a time and beyond 30 days in a year. The allowances also not admissible during suspension and joining time.

This benefit will be admissible w.c.f. 1.1.65 and will remain in force for period of 5 years upto 51st Oct, 1986.

Sa/-....

Financial Commissioner & Secy. to the Govt. of Assam, Finance Deptt.

Memo No. FEG. 12/64/52-A, Dated Dispur the 28th Sept, 1984.

Copy forwarded to:-

,

By ordere to

Affosted.

Advocate.

ANNE XULEA4.

OFFICE OF THE PIR. GENE. OF POINCE:: ASSAM:: GUWAHATI. Let.er No. FA.VII-1/85/Pt.-I/183 Dt Guwah ati, the 8th Dec 92.

From: Shri K.M. Deb, IPS,

Dy. Inspector General of Pelice (A),

Assam. Guwa'icti.

To: The Under Scey. to the Govt. of Assam,

Home (A) Deptt., Dispur, Guwahati.

Sub: De utation Allowance and Special Duty Allowance to Spl. F.J.R.Os of Assam.

Ref: Govt. letter No. HMX.309/89/359 dt 20.5.92.

Sir,

In enclosing herewith the copies of applications of the Police percented & Ministerial Staff of F.M.R.O. together with a copy of judgment of the C.A.T. I am directed to say that the following personnel Susteein the above ergn. have prayed for deputation allowance/Epl. duly allowance etc. for the period of their deputation to the FMGO Offices.

Name 1. Sh. Amrit Kr. Deu, APS

<u> Kank</u>

Place of posting.

as FilhO Dhubri.

wef 1.4.87 to 31.12.88 P.M. (Reta. on superannuation on 1.1.89).

2.

10. Sh. Jogeswar Shilia

UBC,D/C Darrong, FRRO Office. Mangaldoi.

25. Sh. Saidul Islam.

UDA/Sibaagar.

ERRO Office.

In this connection it may be stated that besides the post of Spl.FRRO the ancilliary staff for the FRROs like Stenegraphers. Driver Const/UDAs were created originally by the Govt. of India and paid by the Central Govt.

l am therefore to request you kindly to take necessary action as deemed fit in granting of allowance/spl. duty allowance as prayed for by the incumbents.

Yours faithfully, Sd/-

Dy. Inspector General of Pelice(A)
Assam, Guwahati.

Memo No. FA/VII-1/86/Pt.1/189-A Dated Guwahati, the 8th Dec 92.

Copy forwarded to the FRIOs Dhubr/Karup/Barpeta/ Nalbari/
NC Hills/Kokrajhar/Dibrugarh/Darrang/Sibsagar for information.

Wash

oc.od.

Cocate.

A/5

* K. Thunda Mohan Singhe

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI.

OA 66/94.

Present Hon'ble Justice Sri S.Haque, VICE CHAIRMAN

Hon'ble Sri G.L.Sanglyine, MENBER

Mr. B. K. Sarma for Applicant
Mr. S. Ali, SrC.G.S.C.

ORDER

1.6.94

It is an application under Section 19 of the Administrative Tribunals Act 1985 by Shri Jogeswar Saikia claiming Special Duty Allowance and Deputation Allowance. The applicant is serving as Special U.B Constable in FRR Office, Mangaldoi.

This application is taken up for hearing and disposal at the admission stage. Heard learned Counsel Mr. B.K. Sharma on behalf of the applicant. Berused the statement of grievances and reliefs sought for in this application. Also heard learned Sr. C.G.S.C. Mr. S. Ali.

The applicant was a police Personnel (Fireman) of SFSO, Assam. He was transferred and posted in the establishment of FRRO, Mangaldoi as UBC vide order under Memo No. FB/101/86/90 dated 14.8.1987 issued by the DIG OF POLICE (A), Assam.

May Co Xxx

1.6.94

Deputy Inspector General of Police(Assam) vide order in letter No. FA.VII-1/85/PT.1/189 dated Guwahati the 8.12.1992 recommended for grant of SDA and deputation allowance to the applicant pursuant to our previous judgment dated 31.8.1990 in O.A. No. 47/89.

K. Franke Mokan Singhe

In view of the above facts and circumstances we hold that the applicant is entitled to deputation and SDA allowance since he joined service in the FRRO on deputation and till he serves there as such.

Application under Section 19 of the Administrative Tribunask Act, 1985 is allowed. We direct the respondents to pay SDA and deputation allowance since he is serving in FRRO, Mangaldoi as admissible under the Rules.

This application is disposed of with the above order.

Inform all concerned.

Sd/ VICE CHAIR MAN

Sd/ MEMBER.

Murano